IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75031 of 2013

(Arising out of Order-in-Original No. 65/S.Tax/Commr/2012 dated 28.09.2012 passed by the Commissioner of Central Excise and Service Tax, 143, New Baradwari, Sakchi, Jamshedpur – 831 001)

M/s. Tata Steel Limited **: Appellant**
Jamshedpur – 831 001

VERSUS

Commissioner of Central Excise and Service Tax **: Respondent**
143, New Baradwari, Sakchi,
Jamshedpur – 831 001

WITH

Service Tax Appeal No. 75032 of 2013

(Arising out of Order-in-Original No. 65/S.Tax/Commr/2012 dated 28.09.2012 passed by the Commissioner of Central Excise and Service Tax, 143, New Baradwari, Sakchi, Jamshedpur – 831 001)

Shri Shobhit Shukla, **: Appellant**
C/o. M/s. Tata Steel Limited
Jamshedpur – 831 001

VERSUS

Commissioner of Central Excise and Service Tax **: Respondent**
143, New Baradwari, Sakchi,
Jamshedpur – 831 001

AND

Service Tax Appeal No. 75033 of 2013

(Arising out of Order-in-Original No. 65/S.Tax/Commr/2012 dated 28.09.2012 passed by the Commissioner of Central Excise and Service Tax, 143, New Baradwari, Sakchi, Jamshedpur – 831 001)

Shri Arvind Kumar Gupta, Head, Indirect Taxes, **: Appellant**
M/s. Tata Steel Limited
Jamshedpur – 831 001

VERSUS

Commissioner of Central Excise and Service Tax **: Respondent**
143, New Baradwari, Sakchi,
Jamshedpur – 831 001

APPEARANCE:

Shri Abhijit Biswas, Advocate for the Appellant(s)

Shri Prasenjit Das, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NOs. 75186-75188 / 2025

DATE OF HEARING / DECISION: 27.01.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today, when the matter was called for hearing, the Ld. Counsel appearing on behalf of the appellants submitted that they have opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme [SVLDRS], 2019. He also filed a copy of the Forms No. SVLDRS-4 in support thereof, which are the Discharge Certificates for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the SVLDRS, 2019. Thus, we find that the present appeals are deemed to be withdrawn in accordance with the provisions contained in Section 127 (6) of the Finance (No. 2) Act, 2019 for availing the benefit under the SVLDRS.

2. In view of the above, the appeals are dismissed, as withdrawn.

(Dictated and pronounced in the open court)

Sd/-
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd